

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 135
IB-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 13.09.2019

Coram:

MR. P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

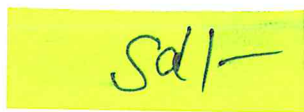
PRESENT:

For the Applicant: Mr. Krishan Kumar, Mr. Rahul Raj Mishra, Adv.

For the RP: Mr. Vinod Chaurasia, Adv.

ORDER

On the request made by the counsel for the Resolution Professional, hearing is deferred to **17**.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P.S.N. PRASAD)
MEMBER (JUDICIAL)